

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

TRANSFER CASE (CIVIL) NO. 1/2010

CENTRAL ARECANUT MARKETING COPN.& ORS.

Petitioner(s)

VERSUS

UNION OF INDIA
(WITH APPLICATION FOR INTERVENTION)

Respondent(s)

WITH

T.C.(C) No. 4/2010

T.C.(C) No. 3/2010

T.C.(C) No. 2/2010

T.C.(C) No. 6/2010

T.C.(C) No. 5/2010

T.C.(C) No. 25/2010

T.C.(C) No. 95/2012

T.C.(C) No. 9/2014

T.C.(C) No. 12-14/2014

T.C.(C) No. 11/2014

T.C.(C) No. 10/2014

T.C.(C) No. 15/2014

T.C.(C) No. 18/2014

T.C.(C) No. 16/2014

T.C.(C) No. 20/2014

T.C.(C) No. 21/2014

T.C.(C) No. 22/2014

Signature Not Verified

T.C.(C) No. 24/2014

Digitally signed by

Vinod Lakhina

Date: 2014.08.02

10:35:44 IST

Reason:

T.C.(C) No. 25/2014

T.C.(C) No. 38/2014

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE S.A. BOBDE

For Parties (s) Mr. Basava Prabhu S. Patil, Sr. Adv.
 Mr. B. Subrahmanya Prasad, Adv.
 Mr. Anirudh Sanganeria, Adv.

 Mr. Vikas Mehta, Adv.

 Mr. Abhay A. Jena, Adv.
 Mr. Ranjit Raut, Adv.
 Ms. Bina Gupta, Adv.

 Mr. S. K. Verma, Adv.

 Mr. Sanjai Kumar Pathak, Adv.
 Ms. Shashi Pathak, Adv.

 Mr. T. Mahipal, Adv.

 Mr. Ram Jethmalani, Sr. Adv.
 Subramonium Prasad, Adv.
 Mr. Vivek Kohli, Adv.
 Mr. Shwetank Tripathi, Adv.
 Mr. Nalin Talwar, Adv.

 Mr. Parag P. Tripathi, Sr. Adv.
 Mr. Vivek Kohli, Adv.
 Ms. Shivambika Sinha, Adv.
 Mr. Shwetank Tripathi, Adv.
 Mr. Subramonium Prasad, Adv.

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Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Vivek Kohli, Adv.
Mr. Nalin Talwar, Adv.
Mr. Shwetank Tripathi, Adv.
Ms. Ranjeeta Rohtagi, Adv.

Mr. R.S. Suri, Sr. Adv.
Mr. Rahul Malhotra, Adv.
Ms. Simar Suri, Adv.
Ms. Pallavi Tayal Chadda, Adv.
Mr. Varun Chopra, Adv.
Mr. Chanchal Kumar Ganguli, Adv.

Mr. K. Rajeev, Adv.

Mr. M. Shoeb Alam, Adv.

Mr. K.N. Bhat, Sr. Adv.
Mr. V. N. Raghupathy, Adv.
Mr. Parikshit P. Angadi, Adv.
Mr. Anantha Narayan M.G., Adv.

Ms. Sushma Suri, Adv.

Mr. Tushar Mehta, ASG
Mr. R.P. Bhatt, Sr. Adv.
Ms. Sadhana Sandhu, Adv.
Mr. Mohan Prasad Gupta, Adv.
Mr. D. S. Mahra, Adv.

Mr. S.S. Shamsbery, Adv.

Mr. Amit Sharma, Adv.
Mr. Sandeep Singh, Adv.
Mr. Varun Punia, Adv.
Ms. Ruchi Kohli, Adv.

Mr. P. S. Sudheer, Adv.

Mr. B. Krishna Prasad, Adv.

Mr. Vishnu Behari Tiwari, Adv.
Mr. Raj Kishor Choudhary, Adv.
Mr. Ravi Kumar Tomar, Adv.

Mr. Somanadri Goud, Adv.
Mr. Abhishek V. Deshmukh, Adv.
For M/s Parekh & Co.

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Mr. M.T. George, Adv.
Ms. Kavitha K.T., Adv.

Ms. Asha Gopalan Nair, Adv.

Mr. Prashant Bhushan, Adv.

for M/s Lawyer's Knit & com.

for M/s Nuli & Nuli

UPON hearing the counsel the Court made the following
O R D E R

List the matters before a Bench of which one of us
(S.A. Bobde, J.) is not a member.

All applications for interventions are allowed.

List all these cases for hearing on 24th September,
2014 at the top of the list. Pleadings may be completed in
the meantime.

Office to identify all connected cases and list them
analogously.

Office to verify whether Writ Petition No.1631/2012
[@ Writ Petition (L) No.1907/2012] which is the subject
matter of Transfer Petition (Civil) No.1148 of 2012 is
still pending in the Bombay High Court, and if so, to
requisition the record therefrom.

[VINOD LAKHINA]
COURT MASTER

[SNEH LATA SHARMA]
COURT MASTER

